

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(CAA)-178/ND/2017

In the matter of :
ARL Trading (P) Limited

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 28.11.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Manoj Kr Garg, Advocate

For the Respondent/Corporate Debtor : Mr. Manish Raj, Co. Prosecutor

For the Intervener : Ms. Easha Kadian for Ms. Lakshmi Gurung, Standing Counsel, Income Tax Deptt.

ORDER

At the request of the Learned Counsel for the petitioner, consent Affidavits available in relation to the consents obtained from the preference shareholders as well as averments made in the application regarding the same in the application, shall be correlated and filed for which, two days' time is granted for the said purpose.

List on 30.11.2017.

Sd-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit